

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-102**  
IB-397(ND)/2020

**IN THE MATTER OF:**

M/s. Pristine Facility & Management Services Pvt. Ltd.

...APPLICANT

Vs.

Venice Maintenance LLP

...RESPONDENT

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 5.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE,**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ranjit Khatri, Advocate

For the Respondent :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for Operational Creditor is directed to send private notice at the registered office address of the Corporate Debtor by all modes and file proof alongwith affidavit.

Put up on 31.03.2020.

-srl-

**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**

-srl-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**